

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. †4155**

**TO BE ANSWERED ON THE 28<sup>th</sup> MARCH, 2017 / CHAITRA 7, 1939 (SAKA)**

**DEMAND OF CAPF PERSONNEL**

**†4155. SHRIMATI RANJANBEN BHATT:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the ex-soldiers of Central Armed Police Forces (CAPF) have sent their demands for the consideration of the Government;**

**(b) if so, the details of demands received during each of the last three years and the current year, force-wise;**

**(c) whether the Government has taken any decision so far in this regard; and**

**(d) if so, the details thereof and if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) to (d): The demands from Ex-Central Armed Police Forces & Assam Rifles personnel (Ex-CAPFs & AR), inter-alia, include separate service and pension rules for CAPFs & AR, One Rank one Pension (OROP), discontinuation of New Pension System (NPS) etc. The Ex-CAPF personnel are entitled to pension and other pensionary benefits as per Central Civil Service (Pension) Rules 1972, which are different from the pension rules applicable to Ex-servicemen.**

**L.S.US.Q. NO. 4155 FOR 28.03.2017**

**The age of superannuation in respect of CAPFs & AR is 57/60 years. Further CAPFs & AR personnel, who are appointed on or after 01/01/2004 are covered under New pension System (NPS).**

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